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in transit are inevitable. The salvaging operations were conducted promptll- at Raigarh. That was why ths losi suffered was 50 Kgs. only in as many a<sub>s</sub> 2694 bags out of 35419, affected by rain.

# Sugarcane burnt by the sugarcane growers due to non-purchase by sugar mills

- \*86. SHRI HARKISHAN SINGH SURJIT: Will the Minister of AGRI-CULTURE AND IRRIGATION pleased to state:
- (a) what is the percentage of sugarcane burnt annually in the fields by the sugarcane growers due to nonpurchase of cane by the sugar mills;
- (b) what is the loss suffered by the sugarcane growers on this account; and
- (c) what steps Government have taken to protect the interests of the sugarcane growers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH); (a) to (c) A staterre.it is laid on the Table of the Sabha

## **Statement**

Government of India have not received any official report as to the burning of sugarcane in the fields either this year or during the past few vears due to no'n-purchase of cane by the sugar mills. However, the production of sugarcane during the •current year is estimated at 172 million tonnes as against 154 million tonnes last year. The sugar factories would be crushing this year about 68 million tonnes as compared to 49 million tonnes last year. Even though the crushing by the sugar factories would be about 19 million tonnes more than last year due to the fact that the gur and khandsari manufacturers have not crushed as much cane as they usually do. There is likelihood of some excess cane remaining uncrushed. However, the correct position will be known aonlj by the e\*id of the season.

- 2. The Government have take<sub>n</sub> a number of measures to protect the interests of sugarcane growers which are as follows: -
- 1. All restrictions ori the export of gur have been removed.
- 2. Margins on bank credits both for gur and khandsari manufacturers/traders have been reduced.
- 3. Government agencies like Food Corporation of India an<j NAFED had purchased gur as a measure to prevent prices falling very low.
- 4. Some State Governments have reduced the Purchase Tax on sugarcane at the instance of the Central Government
- 5. Stock limits of khandsari dealers have been enhanced to 5,000 quintals.
- 6. Export of khandsari, sugar has been permitted.
- 7. Continuous monitoring i<sub>s</sub> done and contact maintained with the State Governments to keep the ca'ne arrears under check.
- 8. The Sugarcane (Control) Order  $ha_s$  been amended w.e.f. 2-2-1978 to provide for 15 per cent i'nterest on delayed payments of cane price which is comparable to commercial rates of interest. Another amendment has been made to the" Sugarcane (Control) Order, 1966, making a statutory provision regarding the rebate in respect of cane supplied at purchase centres of khandsari units from the minimum cane price fixed for them by some of the State Governments like U.P., Andhra Pradesh and Haryana.
- 9. Provision has also been made in the Sugarcane (Control) Order for the transfer of unpaid cane price itself at the end of the sugar year to the Collector of the District with the stipulation that payments will be made to *bonafide* claimants and amounts still remaining at the end of the three years from the end of the

sugar year will become relevant part of the consolidated fund of the State and the same will be utilized by the State Govt, as far as possible for the development of sugarcare.

Written Answers

- 10. A scheme has been notified on 28-4-1978 for giving a rebate Ba excise duty to encourage and enable to the factories to crush" Seyond 30th April, 1978.
- 11. Export of '6.5 lakh tonnes of sugar during 1978 has T>eeh permitted.
- 12. Credit limits to sugar factories to enable them to carry additional production have been enhanced.

### Manipulation in the publication of data relating to cost of jute

- \*87 SHRI RABI RAY: WiH the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that a few top officials of the Directorate of Economics and Statistics and the Agricultural Prices Commission have manipulating been the collection compilation and publication oi data relating to the cost of cultivation of jute and fixation and announcement of minimum statutory price of raw jute for some time past, and
- (b) whether Government have instituted any enquiry into the matter; if so, with what results?

THE MINISTER OF AGRICUL-AND IRRIGATION (SHRI SURJIT SINGH BARNALA); (a) No.

(b) Does not arise.

## Withdrawal of Prof. R. S. Sharma's Book 'Ancient India\

\*89. SHRI LAKSHMANA MAHA-PATRO: SHRI BIR CHANDRA DEB BURMAN: SHRI KALYAN ROY.

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### SHRI BHUPESH GUPTA: SHRI INDRADEEP SINHA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

to Questions

- (a) whether it is a fact that Prof. R. s. Sharma's book 'Ancient India' has been withdrawn from syllabus of the Central Schools, if so, since when;
- (b) what are the reasons for withdrawal: and
- (c) whether Government have issued directions to reintroduce the book in the syllabus of the Central Schools?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Yes, Sir. The book has been withdrawn from the list of approved text books during the academic session 1978-79.

- (b) The book contains some controversial passages.
  - Gc) No, Sir.

#### Non-settlement of disputes the by **Indian Hockey Federation**

SHRI DINESH GOSWAMI: SHRI S. SHRIMATI AMARJIT KAUR: SHRI SANTOSH KUMAR SAHU; SHRI L. R. NAIK:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

- (a) whether it is a fact the Executive Committee of the Indian Hockey Federation not has responded to Government's directive for settling disputes through arbitration; and
- (b) if so, what steps Government propose to take to meet the situation?